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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

Original Application No.5 of 1992

Date of Decision: 27.04.1993

A.E.Rao

Applicant

Versus

Union of India and Respondents
Others

For the applicant: M/s.P.V.Ramdas
B.K.Panda,
D.N.Mohapatra
M.B.K.Rao,
Advocates

For the respondents Mr.D.N.Mishra,
Standing Counsel
(Rly.Administration)

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C O R A M:

THE HONOURABLE MR.K.P.ACHARYA, VICE-CHAIRMAN

1. Whether the reporters of local newspapers may be allowed to see the judgment ? Yes
2. To be referred to reporters or not ? NO
3. Whether His Lordship wishes to see the fair copy of the judgment ? Yes

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JUDGMENT

MR .K.P .ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act,1985, the petitioner prays to quash Annexure-4 reverting the petitioner to a lower post. Details need not be stated because of the reasons assigned hereunder:

2. The admitted case before me is that reversion order contained in Annexure-4 has since been recalled. In the circumstances the case has become infructuous and disposed of accordingly. No cost.

3. This order is passed after hearing Mr.P.V. Ramdas, learned counsel for the petitioner and Mr. D.N. Mishra, learned Standing Counsel appearing for the opposite parties.


27.4.93
VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench, Cuttack
dated the 27.4.1993/ B.K.Sahoo